

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 312
(IB)-705/ND/2022
New IA-1952/2024

IN THE MATTER OF:

Bank of Baroda

... **Applicant/Petitioner**

Versus

Smt. Sudha Gupta

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 02.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Adv. Mohit Chaudhary, Adv. Prakhar Mithal

For the RP : Mr. Deepak Mittal RP in person, Adv. Videh Vaish, Adv. Lalit Mohan, Adv. Aakansha, Adv. Sumbulara, Adv. Geetanjali Singh, Adv. Faran Islam, Adv. Akriti Choudhary, Adv. Agni Vesh Kumar Singh, Adv. Damini Vishwakarma

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Issue notice. Mr. Videh Vaish, Ld. Counsel appearing for the RP accepts notice and seeks an opportunity to file reply to IA. As prayed by Ld. Counsel, one-week time is granted for filing the reply. The issuance of notice will not come in the way of RP to proceed further in the matter in accordance with law.

List on 14.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)